

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.41379/2025

[Arising out of impugned final judgment and order dated 21-01-2020 in JA No. 590/2015 passed by the High Court of Judicature at Allahabad]

TARA CHAND

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 165614/2026 - CONDONATION OF DELAY IN FILING, IA No. 165616/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS AND IA No. 165612/2026 - EXEMPTION FROM FILING O.T.)

Date : 05-06-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :Mr. Amol Chitale, Adv.
Mrs. Pragya Baghel, AOR

For Respondent(s) :Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Petitioner challenges the judgment and order dated 21.01.2020 in Jail Appeal No. 590/2015 titled as "Tarachand vs. State of Uttar Pradesh" passed by the High Court of Judicature at Allahabad.
2. Delay condoned.
3. Issue notice, returnable on 10.08.2026.
3. Ms. Ruchira Goel, learned AOR, accepts notice on behalf of the State of Uttar Pradesh. Hence, service of formal notice on the respondent-State is waived.

4. Learned counsel for the petitioner shall serve a copy of the petition to the learned standing counsel for the State of Uttar Pradesh within a period of one week.

5. Let counter affidavit by the State be filed within a period of four weeks, indicating the stage of investigation; whether charge sheet stands filed; if the charge sheet is filed, whether the charges stand framed; the number of witnesses to be examined by the prosecution; how many witnesses stand examined; and the tentative time within which the trial is likely to be concluded.

6. Rejoinder thereto, if any, be filed within two weeks thereafter.

7. Let the original records be called for. Soft copy thereof, shall be supplied to the learned counsel for the parties.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)